

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 302 of 2013**

**Dated : 18<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**State Load Despatch Center, Karnataka ..... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s): Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s): Mr. Vishal Gupta  
Mr. Kumar Mihir for R-2**

**ORDER**

Admit. Issue notice. Mr. Vishal Gupta takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 05.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

When it is pointed out that the direction which has been given by the Central Commission has not been complied with yet, the learned counsel for the Appellant submits that they propose to file I.A. in the Appeal seeking for stay of the operation of the said directions. It is open to them to file the same.

Post the matter on **05.12.2013.**

**(Rakesh Nath)  
Technical Member  
ts/vs**

**(Justice M. Karpaga Vinayagam)  
Chairperson**